

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 838  
ANSWERED ON 4<sup>TH</sup> DECEMBER, 2025**

**ROAD ACCIDENTS & FATALITIES IN TELANGANA**

**838. SHRI ARVIND DHARMAPURI:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the road accidents and the related fatalities have increased in Telangana during the last five years, if so, the details thereof;
- (b) the data on road accidents and deaths from 2019 to 2024 in Telangana along with the details of the highways and the hotspots with the highest incidence of accidents and related deaths, year-wise;
- (c) whether the Government has identified the structural errors, blind spots and high-risk zones in accident-prone areas of the State, if so, the details thereof, year-wise and the steps taken and the funds utilised to mitigate these challenges; and
- (d) the financial and medical assistance available to the person and their family in case of road accident injury or death and the total funds transferred to the kin of those who died in road accidents during the last five years in Telangana?

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

(a) to (c) As per the data received from police department of Telangana State, total number of road accident and fatalities according to 'Road Category' (National Highways, State Highways and Others) in the state of Telangana is during the period 2019 to 2024 is given in the table below :-

Year	Accidents				Fatalities			
	National Highways	State Highways	Other Roads	Total	National Highways	State Highways	Other Roads	Total

2019	7352	2501	11717	21570	2491	902	3571	6964
2020	6820	1992	10360	19172	2620	759	3503	6882
2021	7214	2192	11909	21315	2735	864	3958	7557
2022	7505	2183	11931	21619	3010	820	3729	7559
2023	8103	1860	12940	22903	3058	717	3885	7660
2024	8599	2028	15359	25986	3066	686	4197	7949

**As per the data available, under 2019-21 black spot series, 214 number of blackspots have been newly identified, while 403 number are repeated blackspots in the state of Telangana.**

**Road Safety is an integral and indispensable component of every National Highways Project. Road Safety initiatives on National Highways commence with the inception of Detailed Project Report (DPR) as road safety audit of all National Highways projects has been made mandatory at all stages i.e. design, construction, operation & maintenance through third party auditors/experts. As per available data, funds allocated to be spent for comprehensive road safety aspects varies from 2.21 % to 15 % of total cost of the development projects depending upon structures involved for construction of National Highways.**

**(d) As per Section 161 of Motor Vehicles Act, 1988 the Central Government provides compensation in respect of the death of persons resulting from hit and run motor accidents. Accordingly, the Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 has been notified by the Government vide G.S.R. 163(E) dated the 25th February, 2022. Under this scheme, a fixed sum of Rupees Two Lakh is provided to legal representatives of the deceased in case of the death of an accident victim due to hit and run motor accident. The scheme guidelines also has provisions for providing compensation of an amount of Rs. 50000/- in case of grievous injury.**

**As per section 162 of the Motor Vehicles Act, 1988, Government has formulated a scheme to provide cashless treatment to the victims of road accidents caused by the use of motor vehicles. The key features of the scheme are summarised as under:**

- i. Victims are entitled to cashless treatment upto Rs. 1.5 lakh per victim per accident for a maximum period of 7 days from date of accident.**
- ii. To be implemented by National Health Authority (NHA) in coordination with State Governments (Police, empaneled hospitals, State Health Agency (SHA)) etc.**

- iii. **Ayushman Bharat Pradhan Mantri-Jan Arogya Yojana (AB PM-JAY) packages for trauma and polytrauma care have been co-opted.**
- iv. **Claims raised by hospitals for providing treatment to be reimbursed from the Motor Vehicle Accident Fund.**

**Ministry of Road Transport and Highways has notified the Cashless Treatment of Road Accident Victims Scheme, 2025 on 5<sup>th</sup> May, 2025. The detailed guidelines including process flow, stakeholder wise standard operating procedures and clearly delineated roles and responsibilities have also been notified on 4<sup>th</sup> June, 2025.**

**Further, the Government has constituted the Motor Vehicle Accident Fund as per the mandate of section 164B of Motor Vehicles Act, 1988, which is to be utilised, inter alia, for treatment of the persons injured in the road accidents in accordance with the scheme framed under section 162 of the Motor Vehicles Act, 1988. The Fund includes contributions pooled from general insurance companies as well as budgetary grant by the Government.**

**As per information received from General Insurance Council (GIC), the Hit & Run Motor Compensation claims from Telangana were received from 2024-25 onwards, details of which are as under : -**

<b>No. of claims</b>	<b>01.04.2024 to 31.03.2025</b>			<b>01.04.2025 to 30.11.2025</b>		
	<b>Death</b>	<b>Grievous Hurt</b>	<b>Total</b>	<b>Death</b>	<b>Grievous Hurt</b>	<b>Total</b>
<b>Submitted</b>	<b>36</b>	<b>9</b>	<b>45</b>	<b>154</b>	<b>48</b>	<b>202</b>
<b>Paid</b>	<b>8</b>	<b>2</b>	<b>10</b>	<b>44</b>	<b>19</b>	<b>63</b>
<b>Amount Paid (in Rs.)</b>	<b>16 Lakhs</b>	<b>1 Lakh</b>	<b>17 Lakhs</b>	<b>88 Lakhs</b>	<b>9.5 Lakhs</b>	<b>97.5 Lakhs</b>

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